

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-341 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE COMPANY: M/s M.C. Raj Enterprises Vs. M/s Saraya Industries Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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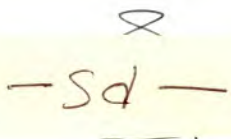
	For the Petitioner (s)	: Mr. S. K. Chaturvedi, Advocate		
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	For the Respondent (s)	: Ms. Varsha Banerjee, Advocate Mr. Kunal Godhwani, Advocate		
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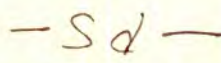
ORDER

Ld. Counsel for the petitioner submits that in view of the compromise being arrived at between the parties for the repayment of the debt, he has instructions to withdraw the said petition.

Dismissed as withdrawn.



(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)